

MR SPEAKER Again you are going on debating on

PROF P G MAVALANKAR What authority and powers are you going to invest in the Members of Parliament and Parliament as a whole to see that such dangerous and atrocious lies are not allowed to be continuing? Suppose Mr Gupta had not raised the question, suppose Baweja Committee had not taken up this matter this thing would never have come to light My point is it is of no use merely to have a discussion you must see to it that a kind of procedure is evolved so that this kind of bureaucratic (Interruptions)

Finally I am not interested in just getting the officials of the Tihar Jail and other bureaucratic officials punished if they are found guilty On that, of course law will take its own course My point is taking clue from this example let us not be only at the mercy of raising a submission on such matters and leaving the matters there I would like you to go into this either through the Rules Committee or through other Committees or suo motu to see that the officials do no mislead

I am concluding I have been watching that in the question Hour, in Short Notice Questions and in other discussions in answer to various demands of Ministries a number of times Ministers are given wrong information by the officials Notes are given Supplementary points are given either through official box or later on subsequently and we are made to look fools and stupid We are here to serve the public We are serving the public and nothing should happen which will come in our way of the performance of our duties as Members of Parliament

श्री विनायक प्रसाद यादव (महराजा):
प्रध्वज महोदय, ग्राइटम न० 4 पर मैंने श्री नोटिस दिया था।

MR SPEAKER: I cannot allow. Has anybody else given notice?

Under the rules you have to give me notice

(Interruptions)

MR SPEAKER No, I am not allowing Nobody has given notice

(Interruptions)

MR SPEAKER Is there any notice on Item No 4? At what time did you give notice?

SHRI VINAYAK PRASAD YADAV At 10 50 I had given

MR SPEAKER It is not a notice at all

No no I will not because if I allow him

REVIEW ON THE WORKING AND ANNUAL REPORT OF BHARAT HEAVY ELECTRICALS LTD, FOR 1976-77

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 -

(1) Review by the Government on the working of the Bharat Heavy Electricals Limited New Delhi for the year 1976-77

(2) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No LT-2075/76]

DOCK WORKERS (REGULATION OF EMPLOYMENT) 2ND AMDT RULES, 1978, MERCHANT SHIPPING (SAFETY CONVENTION CERTIFICATES) AMDT RULES, 1978 AND MOTOR VEHICLES (DRIVING LICENCE Fee) RULES, 1978

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI